रेलवे बोर्ड के सदस्य द्वारा रखे गये बंगले के मार्केट रेंट को कम किया जाना

3283. **श्री रामानन्द तिवारी**: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या रेलवे बोर्ड के एक सदस्य को, जिसका दिल्ली में अपना मकान है, सरकारी आदेशों का उल्लंघन करते हुए रेल विभाग के बंगले को अपने पास रखने की अनुमति दी गई है;

(ख) क्या बंगले के एक भाग को फर्नीचर आदि पर हजारों रुपए खर्च करके कार्यालय में बदल दिया गया है, और क्या सम्पत्ति संबंधी सभी नियमों एवं विनियमों का उल्लंघन करके बंगले का मार्केट रेंट भी कम कर दिया गया है;

(ग) क्या ऐसी सुविधा अन्य समकक्ष अधिकारियों को नहीं दी गई है; और

(घ) यदि हां, तो उससे पूरा मार्केट रेंट वसूल करने के लिए क्या कार्यवाही की गई है?

रेल मंत्री (प्रो० मधु दंडवते): (क) जी हां। रेलवे बोर्ड के एक सदस्य को जिनका दिल्ली में अपना मकान है सरकारी आदेशों के अनुसार तत्कालीन सरकार के विशिष्ट अनुमोदन से बाजार भाव पर किराये की वसूली पर रेलवे का बंगला रखने की अनुमति दी गयी थी।

(ख) और (घ). जी हां। चूंकि दिन के समय बैठकों में व्यस्त रहने के कारण संबंधित सदस्य को कार्यालय समय के बाद अधिकांश फाइलों को अपने निवास स्थान पर निपटाना पड़ता था, इसलिए बरामदे से लगा हुआ एक कमरा कार्यालय के रूप में उपयोग के लिए नियत कर दिया गया था। किसी भी प्रकार के परिवर्तन पर कोई राशि व्यय नहीं की गई थी। लेकिन फर्नीचर की कुछ मदों पर 2486 - रु० की राशि व्यय की गयी थी। इस तरह जो क्षेत्र कार्यालय के रूप में उपयोग में लाया जा रहा था, उसके अनुपात में बाजार दर से किराये की राशि 1-9-76 से 1432.30 रु० में घटा कर 1051.60 रुपये कर दी गयी। ये अधिकारी 30-6-77 को सेवा निवृत्त हुए थे और 1-7-77 से उस अवधि तक जब तक वे उसे खाली करेंगे तब तक बाजार भाव पर पूरा किराया उनसे वसूल किया जायेगा।

(ग) रेलवे बोर्ड के किसी अन्य अधिकारी ने निवास स्थान के किसी भाग को कार्यालय के रूप में परिवर्तित करने की ऐसी सुविधा के लिए अनुरोध नहीं किया है और इसलिए किसी अन्य मामले में इस सुविधा का विस्तार करने का प्रश्न ही नहीं उठा।

Attending of Conferences of Political Parties by Judges of Supreme Court

3284. SHRI BAPUSAHEB PARULEKAR: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Judges of the Supreme Court while in office can attend the conferences and meetings of political parties;

(b) if not, whether it is a fact that a Judge or some judges of Supreme Court were present and attended the annual sessions of the Congress party held in December, 1975; and

(c) if so, whether any action has been taken against such Judges?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) It is not for Government to lay down a Code of Conduct for the Judges.

(b) The information is not readily available with Government. In view of the position given to Judges of the High Courts and Supreme Court under the constitution and the policy of the Government to maintain the dignity of their office, Government do not consider that any useful purpose will be served in collecting such information.

(c) Does not arise.

12.25 hrs.

MR. DEPUTY-SPEAKER: Now we will take up Papers to be Laid.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I am on a point of order. Direction (2) clearly gives a direction to the House as to how the business of the House should be arranged. Matters involving Privilege get a higher precedence over Papers to be Laid.

MR. DEPUTY-SPEAKER: I have looked into the Rule. That will come after laying of the Papers.

SHRI JYOTIRMOY BOSU: Matters involving Privilege come after the Question Hour.

MR. DEPUTY-SPEAKER: You may please go nd look into the book again.

Now, Papers to be Laid.

12.26 hrs.

PAPERS LAID ON THE TABLE

Public Notice re. Newsprint Allocation Policy (Basis of Entitlement) for 1977-78

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): I beg to lay on the Table a copy of the Public Notice No. 1-PR-NP/77 (Hindi and English versions) dated the 12th July, 1977 containing the Newsprint Allocation Policy (Basis of Entitlement) for 1977-78. [*Placed in Library. See* No. LT-653/77.]

Detailed Demands for Grants of Ministry of Works & Housing, 1977-78

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Works and Housing for 1977-78. [*Placed in Library. See* No. LT-654/77.]

Notifications under Companies Act

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

(1) The Non-banking Financial Companies and Miscellaneous Non-Banking Companies (Advertisement) Rules, 1977 published in Notification No. G.S.R. 385(E) in Gazette of India dated the 20th June, 1977.

(2) The Companies (Acceptance of Deposits) Amendment Rules, 1977 published in Notification No. G.S.R. 388(E) in Gazette of India dated the 20th June, 1977.

[*Placed in Library. See* No. LT-655/77.]